

BEFORE THE HON'BLE NATIONAL GREEN TRIBUNAL, (WZ) PUNE

Original Application No – 142/2024 (WZ)

(Earlier Letter Petition No.51/2024(WZ))

In the matter of:

Daxin Gujarat Kamdar Parishad Surat Complainant

Vs.

Hi-Choice Processors Ltd Surat, Gujarat Respondents

Report on behalf of Gujarat Pollution Control Board

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GUJARAT POLLUTION CONTROL BOARD

(D M Thaker)

Member Secretary

Place- Gandhinagar

Date-18 -03- 2025

GUJARAT POLLUTION CONTROL BOARD

Action taken - Status Report of M/s. Hi-Choice Processors Pvt. Ltd. Surat, Plot No-264-265, GIDC, Road No-2, GIDC, Sachin, Surat, Gujarat:-

1. BACKGROUND:

Daxin Gujarat Kamdar Parishad Surat, Gujarat had made a compliant dated 01.05.2024 before the Hon'ble National Green Tribunal M/s. Hi-Choice Processors Pvt. Ltd, Plot No-264-265, GIDC, Road No-2, GIDC, Sachin, Surat, Gujarat alleging therein that on industrial plot No-264, Sachin Surat is burning restricted wood for producing water stream of mill boiler, resulting which is emanating polluted black fog in the nearby area, which is affected the health of local residents as they are suffering from various diseases such as Bronchitis, T. B., etc.

Hon'ble National Green Tribunal vide its Order dated: 31/05/2024, directed to Member Secretary, Gujarat Pollution Control Board Gujarat calling for a report in the matter.

2. OBSERVATION: Point wise compliance report of M/s. Hi-Choice Processors Pvt. Ltd.,

Sr. No.	Point of allegation in complaint	Observation noted by the GPCB during inspection on and 27/07/2024

1.	<p>The petitioner Daxin Gujarat Kamdar Parishad Surat, Gujarat had made a compliant dated 01.05.2024 before the Hon'ble National Green tribunal against Hi-Choice Processors Pvt. Ltd. , Plot No-264, GIDC, Road No-2, GIDC , Sachin Surat, Gujarat GIDC, Surat (Gujarat) alleging therein that on industrial plot No-264, Sachin Surat is burning restricted wood for producing water stream of mill boiler , resulting which is emanating polluted black fog in the nearby area, which is affected the health of local residents as they are suffering from various diseases such as Bronchitis, T.B.,etc.</p>	<p>The unit have a CTE/ Common Consent and Authorization of the board and it is valid up to 31/12/2028 Board carried out a visit on 27/07/2024 and as per the observation of the site visit and analysis report it is observed that no any parameter is increase then permissible limit.</p>
2.	<p>Present Status with observation</p>	<p>Unit is having valid CC&A (AWH-132082 for the production of DYED PRINTED MAN-MADE FABRICS and dyeing & printing of gray cloth copy of</p>

		<p>the same annex here with as an Annexure-1.</p> <p>This unit is inspected with reference to Hon NGT order dated on 27/07/2024, Observations during visit dated 27/07/2024 as under:-</p> <ul style="list-style-type: none">• Unit is having CCA for manufacturing of Dyeing & Printing of Grey Cloth - 80,000Meters/Day, CCA, valid up to 31- 12-2028.• During inspection production plant is found in operation & dyeing as well as printing is going on.• Source of water supply is from Sachin Notified area authority. Generated industrial effluent is partly reused in printing section for blanket washing, while remaining is discharged into underground effluent conveying system leading to CETP of SIEL-Sachin for further treatment and disposal after treatment through Collection Tank, O & G traps, Screen Bar.• Unit is having membership of
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		<p>CETP – SIEL with booked load 910 M3/Day (13 Nos of Chambers), which is valid up to 31-03-2025. One wastewater sample is collected from final w/w outlet of the industry; details are as per data sheet. Reading of the flow meter provided at final w/w outlet of the industry is noted as 702290 M3.</p> <ul style="list-style-type: none">• Generated domestic w/w is disposed of into CETP of SIEL-Sachin via soak pit system.• Unit has one Steam Boiler (Capacity 8 TPH) & one TFH (capacity 2000 U) along with common stack. Unit has provided Teema Cyclone, ESP followed by Alkali scrubber with Boiler and MCS, ESP followed by Alkali scrubber with TFH as APCMs. During inspection Boiler, TFH and provided all APCMs are observed in operation. One flue gas stack sample is collected from the common stack attached with
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		<p>Boiler & TFH, details are as per data sheet. Imported coal is used as fuel in steam boiler and TFH through mechanical auto fuel feeding system. Unit has provided energy meter to know the operational status of APCM & reading for the same is noted during visit as: 3398 KWH. Unit has provided CEMS for PM at the common stack attached with Boiler & TFH, reading for the same is noted as: PM=70.6 mg/Nm³. Unit has provided DG sets (350 KVA x 2 No, 200 KVA x 2 No & 175 KVA x 1 No) as stand-by facility.</p> <ul style="list-style-type: none">• Stock of ETP sludge @ 0.75 MT & Discarded containers @ 250 nos are observed stored in storage area.• Unit has provided Teema Cyclone, ESP followed by Alkali scrubber with Boiler and MCS, ESP followed by Alkali scrubber with TFH as APCMs. During inspection Boiler, TFH and provided all APCMs are
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		<p>observed in operation. One flue gas stack sample is collected from the common stack attached with Boiler & TFH, details are as per data sheet. Imported coal is used as fuel in steam boiler and TFH through mechanical auto fuel feeding system copy of the same is annex here with as an Annexure-2.</p>
3.	The complainant make application against the said unit on 01/05/2024.	<p>Unit has burning restricted wood for producing water stream of mill boiler, which is emanating polluted black fog in the nearby area, which is affected the health of local residents as they are suffering from various diseases such as Bronchitis, T.B., etc.</p>

3. ACTION TAKEN:

As this industry has valid CC&A (AWH-132082) and valid up to- 31/12/2028 unit has visited on- 27/07/2024 air and water samples have been collected as per the observations reports and result of analysis from Regional office GPCB Surat results are well and within prescribe norms as per Gujarat Pollution Control Board Regulations. Therefore, no action is required to be taken against this industry. The Unit have one Steam Boiler (Capacity 8 TPH) & one TFH (capacity 2000 U) along with

common stack. Unit has provided Teema Cyclone, ESP followed by Alkali scrubber with Boiler and MCS, ESP followed by Alkali scrubber with TFH as APCMs.

4. RECOMMENDATION:

The Regional Officer of GPCB is informed to keep close watch on this industry and inform to close watch in reference to complaints received in regarding pollution.

For and behalf of GPCB

(D. M. Thaker)

Member Secretary



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PARYAVARAN BHAVAN, SECTOR 10-A,
GANDHINAGAR - 382010,
(T) 079-23232152

By R.P.A.D

CONSOLIDATED CONSENT AND AUTHORIZATION (CC & A)

CCA NO: AWII-132082 Application Type: CCA-Renewal

NO: GPCB/SUR/CCA-SRT-368(3)/ID-20790/

Date:

In exercise of the power conferred under Section-25 of the Water (Prevention and Control of Pollution) Act - 1974, under Section - 21 of the Air (Prevention and Control of Pollution) Act - 1981 and Authorization under rule 6(2) of the Hazardous & Other Wastes (Management and Transboundary Movement) Rules-2016, framed under the Environment (Protection) Act-1986.

And whereas Board has received consolidated application dated 01/12/2023 and inward No.290893 for the Consolidated Consent and Authorization (CC & A) of this Board under the provisions / rules of the aforesaid Acts, Consolidated Consent & Authorization is hereby granted as under.

CONSOLIDATED CONSENT AND AUTHORIZATION:

(Under the provisions / rules of the aforesaid Environmental Acts)

To,

M/s. Hi-Choice Processors Pvt. Ltd.

Plot No: 264-265,

Sachin G.I.D.C., Sachin - 394230,

Tal: Chorasi, Dist: Surat.

1. Consent Order No.: AWII-132082 date of issue 03/02/2024
2. The consent under Water Act-1974, Air Act-1981 & Authorization under Environment (Protection) Act, 1986 shall be valid up to 31/12/2028 to operate industrial plant for manufacturing of the following products.

Sr. No.	List of Products	Quantity	Unit Per Month	CAS No.	Remark
1	Dyeing & Printing of Gray Cloth	2400000.000	Meters		80,000 Meters/Day.

INDUSTRY SPECIFIC CONDITION:

- Industry shall manage Solid Wastes generated from industrial activities as per Solid Waste Management Rules-2016 (solid waste as defined in Rule-3(46)).
- As per Provisions of Rule 18 of Solid Waste Management Rules-2016 you are directed to make an arrangement in Utilities to replace at least five percent (5%) of your solid fuel requirement by 'refused derived fuel'.

- (III) Industry shall obtain NOC from CGWA as per order of Hon. National Green Tribunal for the withdrawal of ground water. If Applicable
- (IV) Industry shall comply with Coal handling guideline of the Board.
- (V) Industry shall provide dedicated storage facility for fly ash.
- (VI) Industry shall comply with fly ash notification 1999 as amended from time to time.
- (VII) To do retrofitting at D.G. Sets for emission control and unit shall submit compliance with respect to Board Circular No. GPCB/Air Action-03 (1) (E)/ 599145/, dated: 27/08/2021 in the matter of NGT O.A. No. 681/2018.

3. CONDITION UNDER THE WATER ACT:

3.1 The quantity of total water consumption shall not exceed 1098.00 KL/Day as per below break up as mentioned in form D submitted for consent application under the Water Act- 1974.

- a) Industrial: 1078.00 KL/Day
b) Domestic: 20.00 KL/Day

2. Source of water : Sachin Notified Area Authority

3.3 The quantity of total waste water generation shall not exceed 918.00 KL/Day as per below break up as mentioned in form D submitted for consent application under the Water Act- 1974.

- a) Industrial: 900.00 KL/Day
b) Domestic: 18.00 KL/Day

3.4 Industrial effluent management:

a) Mode of disposal of treated industrial effluent: **CETP of M/s. Sachin Infra Environment Ltd. (SIEL)**

b) Description for treated industrial effluent disposal: **(I) The applicant shall operate effluent treatment system efficiently so that effluent from the industrial unit shall conform to the CETP inlet norms mentioned below however the final discharge of treated effluent from CETP shall adhere to the prescribed standards for CETP of M/s. Sachin Infra Environment Ltd. (SIEL).**

(II) Unit Industry shall provide fixed pipeline with flow meter at inlet of collection tank, at discharge line to CETP and maintain separate records for the same in printed logbook on daily basis.

c) The quality of industrial effluent shall conform to the following standards (as per GPCB norms, whichever is applicable).

Sr. No.	PARAMETERS	PERMISSIBLE LIMIT
1	pH	6.5 to 8.5
2	Temperature	40 degree C
3	Colour (pt.co.scale)	100 units
4	Total Suspended Solids (TSS)	300 mg/L.
5	Oil and Grease(O & G)	10 mg/L.
6	Phenolic Compounds	1 mg/L.
7	Sulphide(as S)	2 mg/L.
8	Ammonical Nitrogen (as N)	50 mg/L.
9	Total Chromium	2 mg/L.
10	Biochemical Oxygen Demand, BOD ₅ , 27 degree C	400 mg/L.
11	Chemical Oxygen Demand (COD)	1000 mg/L.

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12	Total Dissolved Solids (TDS)	2100 mg/l.
13	Hexavalent Chromium	0.1 mg/l.
14	Chloride	600 mg/l.

3.5 Domestic sewage management:

a) Mode of disposal of treated domestic sewage: **Septic Tank/Soak Pit System**

b) Description for treated domestic sewage disposal: **Domestic wastewater shall be disposed of through septic tank/soak pit system.**

3.6. The final treated effluent confirming to the above standards shall be fully conveyed into CETP of M/s. Sachin Infra Environment Ltd (SIEL) Through underground drainage system of SIEL & in no case effluent shall be discharged in to Environment by any means.

3.7. In case of failure of CETP, applicant shall have to treat the trade effluent of their unit fully so as to achieve the quality of the treated effluent from their industrial premises as per the GPCB norms pH-6.5 TO 8.5, Temperature- 40 degree C, Suspended Solids- 100 mg/L, Oil and Grease- 10 mg/L, Total Dissolved Solids -2100 mg/L, Phenolic Compounds-1 mg/L, Sulphides-2 .0 mg/L, Ammonical Nitrogen -50 mg/L, Total Chromium-2 mg/L, Hexavelent Chromium-0.1 mg/L, BOD- 30 mg/L, COD-100 mg/L, Chlorides-600 mg/L. & Sulphate-1000 mg/L.

OR

The applicant shall either stop or curtail its production activities if the effluent is not adequately treated by the CETP of SIEL to conform to the standards specified by G.P.C.B.

3.8. The applicant shall be responsible for conveyance of entire treated effluent to the SIEL of M/s. SIEL & due care shall be taken to avoid any leakage or spillage of effluent during conveyance of treated effluent through drain.

3.9. Unit shall provide flow meters at inlet & outlet of ETP & maintain its record.

3.10. The applicant shall inform renewal/termination of CETP membership well in advance to GPCB.

3.11. The applicant shall be required to make storage facilities to store the primary treated effluent for at least 48 hours by providing acid proof brick lined impervious tanks/HIDPE tanks.

3.12. The applicant shall make fixed arrangement for loading the effluent after primary treatment to the CETP. The unit shall not keep any by-pass line or system or loose or flexible pipe line for discharging effluent into the tanker of SIEL.

3.13. Leachate from the hazardous solid waste, if any shall also be connected into a collection tank through leachate collection facilities and shall be conveyed along with industrial effluent to the CETP of SIEL.

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3.14. Magnetic flow meters shall be installed at the inlet & outlet of effluent collection tanks/ETP to measure the quantity of effluent discharging in to underground drainage system of SIEL.

3.15. The entire quantity of industrial effluent shall have to be conveyed by SIEL. In no circumstances the effluent either treated or untreated shall be discharged anywhere else.

3.16. Disposal system for storm water shall be provided separately. In no circumstances storm water shall be mixed with the industrial effluent.

3.17. SIEL member unit have to modify / improve performance of existing Effluent treatment facilities for efficiency & adequacy in order to comply with prescribed in let standards.

3.18. The applicant shall keep accurate records of quantity of production of each product, quantity of water consumption, quantity of effluent generated and consumption of electricity on day to day basis and required to submit the complied record of one month to GPCB & SIEL on or before fifth day of the succeeding month.

3.19. In case of shut-down of plant for more than three days for any reason, the SIEL unit member shall intimate to SIEL authority & GPCB well in advance for the better operation & management of CETP.

3.20. The authorized representative of SIEL may have right of entry at any time for the purpose of inspection and monitoring the effluent collection facilities/ETP (if required) of the applicant.

3.21. If the SIEL authority terminates the membership of the applicant for CETP, the SIEL member unit shall have to close down the manufacturing activities/industrial operation of the process plant immediately until the SIEL membership is resumed.

3.22. The applicant shall put up at the entrance a board displaying SIEL membership number & date of joining of SIEL, the name of unit, particulars of the products/ process and the name of proprietor/partners /directors of the unit and the electricity consumer number as on the record of GSECL.

4.CONDITIONS UNDER THE AIR ACT:

4.1 Unit shall use fuel as specified in this consent and the flue gas emission through stack shall conform to the following standards:

Sr. No.	Stack ID	Stack Attach to	Capacity/Remarks	Name of Fuel	Quantity of Fuel	Air Pollution Control Measure	Stack Height in Mt. (From G.L.)	Parameter & Permissible limit
S-1	19163	Boiler	Boiler: 8 TPII(APCM: TCS+ESP+ASC)+TF II-2000U (APCM: MCS+ESP+ASC)	Coal OR Lignite OR Agro Waste	41 MTD OR 69 MTD OR 73 MTD	Alkali Scrubber, E.S.P, Teema Cyclone Seperator	37	PM-150 mg/Nm ³ , SO ₂ -100 PPM, NO _x -50 PPM

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S-2	38692	D.G. Sets	Capacity : 200 KVA (Stand by)	LDO	LDO - 30 Liters/Hr	Acoustic Enclosure	10	PM-150 mg/Nm ³ , SO ₂ -100 PPM, NOX-50 PPM
S-3	71330	D.G. Sets	Capacity : 200 KVA (Stand by)	LDO	LDO - 30 Liters/Hr	Acoustic Enclosure	10	PM-150 mg/Nm ³ , SO ₂ -100 PPM, NOX-50 PPM
S-4	71331	D.G. Sets	Capacity : 175KVA (Stand by)	LDO	25 Litres/Hour	Not Applicable	10	PM-150 mg/Nm ³ , SO ₂ -100 PPM, NOX-50 PPM
S-5	75984	D.G. Sets	Capacity:350 KVA (Stand by)	LDO	LDO - 45 Liters/Hr	Not Applicable	10	PM-150 mg/Nm ³ , SO ₂ -100 PPM, NOX-50 PPM
S-6	89090	D.G. Sets	Capacity:350 KVA (Stand by)	LDO	LDO - 45 Liters/Hr	Not Applicable	10	PM-150 mg/Nm ³ , SO ₂ -100 PPM, NOX-50 PPM

4.2 There shall be no process gas emission from the manufacturing process and any other ancillary industrial operation through various stacks/ vent of reactors, process, vessel from plant premises.

4.3 The concentration of the following parameters in the ambient air within the premises of the unit shall not exceed the limits specified hereunder.

Sr. No.	Parameters	Permissible Limit (microgram /m ³)	
		Annual	24 Hours Average
1	Particulate Matter (PM10)	60	100
2	Particulate Matter (PM2.5)	40	60
3	Sulphur Dioxide (SO ₂)	50	80
4	Nitrogen Dioxide (NO ₂)	40	80

a. Annual arithmetic mean of minimum 104 measurements in a year at a particular site taken twice a week 24 hourly at uniform intervals.

b. 24 hourly or 08 hourly or 01 hourly monitored values, as applicable, shall be complied with 98% of the time in a year. 2% of the time, they may exceed the limits but not on two consecutive days of monitoring.

4.4 Unit shall operate industrial plant / air pollution control equipment very efficiently and continuously so that the gaseous emission always conforms to the standards specified as above.

4.5 The consent to operate the industrial plant shall lapse if at any time the parameters of the

gaseous emission are not within the tolerance limits specified as above.

4.6 Unit shall provide portholes, ladder, platform etc at chimney(s) for monitoring the air emissions and the same shall be open for inspection to/and for use of Board's staff. The chimney(s) vents attached to various sources of emission shall be designed by numbers such as S-1, S-2, etc. and these shall be painted/ displayed to facilitate identification.

4.7 Unit shall take adequate measures for control of noise levels from its own sources within the premises so as to maintain ambient air quality standards in respect of noise to less than 75 dB (a) during day time and 70 dB (A) during night time. Daytime is reckoned in between 6a.m. and 10 p.m. and nighttime is reckoned between 10 p.m. and 6 a.m.

4.8 All efforts shall be made to control VOC emissions and odor problem, if any.

4.9 D.G. SETS CONDITIONS (If unit is having DG Set)

The D.G. Set shall have acoustic enclosure and shall comply with the standards specified at Sr. no. 95 of Schedule-I of the rule-3 of E.P. Rules -1986 and Noise pollution level as per the Air Act-1981.

4.10 D.G. Sets standards:

The flue gas emission through stack attached to D.G. Sets shall conform to the following standards.

a) The minimum height of stack to be provided with each of the generator set shall be $H + 0.2 (KVA)^{1/2}$, where H- Total stack height in meter, h- height of the building in meters where or by the side of which the generator set is installed.

b) Noise from DG set shall be controlled by providing an acoustic enclosure or by treating the room acoustically, at the users end.

c) The acoustic enclosure or acoustic treatment of the room shall be designed for minimum 25 dB (A) insertion loss or for meeting the ambient noise standards, whichever is on the higher side (if the actual ambient noise is on the higher side, it may not be possible to check the performance of the acoustic enclosure/ acoustic treatment. Under such circumstances the performance may be checked for noise reduction up to actual ambient noise level, preferably, in the night time). The measurement for insertion loss may be done at different points at 0.5 m from the acoustic enclosure/room, and the averaged.

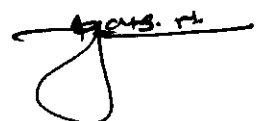
d) The D.G. Set shall be provided with proper exhaust muffler with insertion loss of minimum 25 dB (A).

e) All efforts shall be made to bring down the noise level due to the D.G. Set, outside the premises, within the ambient noise requirements by proper siting and control measures.

f) Installation of a D.G. Sets must be strictly in compliance with the recommendations of the D.G. Set manufacturer.

g) A proper routine and preventive maintenance procedure for the D.G. Set should be set and followed in consultation with the DG Set manufacture which would help prevent noise levels of the DG Set from deteriorating with use.

Agas. R.





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5. AUTHORISATION FOR THE MANAGEMENT & HANDLING OF HAZARDOUS WASTES Form-2 (See rule 6(2))

5.1 Number of authorization: AWII-132082 date of issue 03/02/2024, Valid upto 31/12/2028

5.2 M/s. Hi-Choice Processors Pvt.Ltd, is hereby granted an authorization to operate facility for following hazardous wastes on the premises situated at Plot No: 264-265, Sachin G.I.D.C., Sachin - 394230, Tal: Chorasi, Dist: Surat.

Sr. No.	Name of Hazardous Waste	Sch	Catg.	Qty MT/Yr	Facility & Mode of Disposal	Remarks
1	Chemical sludge from waste water treatment	1	35.3	0.40	Generation, Collection, Storage, Transportation, Disposal at authorized TSDF site having valid CCA	
2	Used or Spent Oil	1	5.1	1.55	Generation, Collection, Storage, Transportation, Disposal by sell out to authorized actual user under Rule 6/9 having valid CCA	
3	Empty barrels/containers/liners contaminated with hazardous chemicals /wastes	1	33.1	8.00	Generation, Collection, Storage, Transportation, Disposal at authorized decontamination facility having valid CCA	

5.3 The authorization is granted to operate a facility as above.

5.4 The authorisation shall be in force for a period upto validity mentioned in this order.

5.5 The authorization is subject to the conditions stated below and such other conditions as may be specified in the rules from time to time under the Environment (Protection) Act-1986.

5.6 The authorised person shall comply with the provisions of the Environment (Protection) Act, 1986, and the rules made there under.

5.7 The authorisation or its renewal shall be produced for inspection at the request of an officer authorised by the Gujarat Pollution Control Board.

5.8 The person authorised shall not rent, lend, sell, transfer or otherwise transport the hazardous and other wastes except what is permitted through this authorisation.

5.9 Any unauthorised change in personnel, equipment or working conditions as mentioned in the application by the person authorised shall constitute a breach of his authorisation.

5.10 The person authorised shall implement Emergency Response Procedure (ERP) for which this authorisation is being granted considering all site specific possible scenarios such as spillages, leakages, fire etc. and their possible impacts and also carry out mock drill in this regard at regular interval of time;

5.11 The person authorised shall comply with the provisions outlined in the Central Pollution Control Board guidelines on "Implementing Liabilities for Environmental Damages due to Handling and Disposal of Hazardous Waste and Penalty"

5.12 It is the duty of the authorised person to take prior permission of the Gujarat Pollution Control Board to close down the facility.

5.13 The imported hazardous and other wastes shall be fully insured for transit as well as for any accidental occurrence and its clean-up operation.

5.14 The record of consumption and fate of the imported hazardous and other wastes shall be maintained.

5.15 The hazardous and other waste which gets generated during recycling or reuse or recovery or pre-processing or utilization of imported hazardous or other wastes shall be treated and disposed of as per specific conditions of authorization.

5.16 The importer or exporter shall bear the cost of import or export and mitigation of damages if, any.

5.17 An application for the renewal of an authorization shall be made as laid down under Hazardous & Other Wastes (Management and Transboundary Movement) Rules-2016.

5.18 Any other conditions for compliance as per the Guidelines issued by the Ministry of Environment, Forest and Climate Change or Central Pollution Control Board from time to time.

5.19 Annual return shall be filed by June 30th for the period ensuring 31st March of the year.

5.20 Unit shall have to display the relevant information with regard to hazardous waste as indicated in the Court's order in W.P. No. 657 of 1995 dated 14th October 2003.

5.21 Unit shall have to display on-line data outside the main factory gate with regard to and nature of hazardous chemicals being handled in the plant, including waste water and air emission and solid hazardous waste generated within the factory premises.

5.22 Unit shall have to manage used or spent oil, empty or discarded barrels / containers / liners contaminated with hazardous chemicals / wastes, process waste as per Hazardous & Other Wastes (Management and Transboundary Movement) Rules-2016, framed under the E(P)Act-1986 and shall apply Authorization for all applicable waste.

6 GENERAL CONDITIONS:

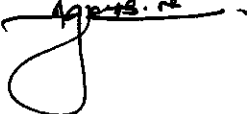
6.1 In case of change of ownership/ management the name and address of the new ownership/ partners/ directors/ proprietor should immediately be intimate to the Board. Also any change in equipment or working conditions as mentioned in the consents form/ order should immediately be intimated to this Board.

6.2 Adequate plantation shall be carried out all along the periphery of the industrial premises in such a way that the density of plantation is at least 1000 trees per acre of land and a green belt of 5 meters width is developed.

6.3 Unit shall keep accurate records of quantity of production of each product, quantity of water consumption, quantity of effluent generated and consumption of electricity on day to day basis and required to submit the compiled record of each month to GPCB on or before fifth day of the succeeding month.

6.4 In case of incinerators or MBI, the flow measuring devices for mother liquor/ toxic effluent/ Non-biodegradable effluent, light diesel oil, etc. i.e. fuel used for combustion,

Agg. S. R.





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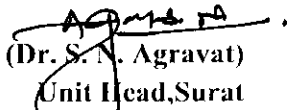
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air used for combustion shall be separately provided. Incinerator temperature recording devices as well as gaseous flow measuring devices for scrubber shall also be provided. These data of temperature & flow should be recorded every day & submitted to GPCB on monthly basis.

6.5 The Environmental Management Unit/Cell shall be setup to ensure implementation on and monitoring of environment safeguards and other conditions stipulated by statutory authorities. The Environmental Management Cell / Unit shall directly report to the Chief Executive of the organization and shall work as a focal point for internalizing environmental issued. These Cells also coordinate the exercise of environmental audit and preparation of environmental statements.

6.6 The Environmental audit shall be carryout yearly, if applicable. The environmental statements pertaining to the previous year shall be submitting to this State Board latest by 30th June every year.

For and on behalf of
GUJARAT POLLUTION CONTROL BOARD


(Dr. S. N. Agravat)
Unit Head, Surat



Gujarat Pollution Control Board

PCB Id: 20790

(Inspection Report) - Air,Water,Hazardous

(Under Section 23 of The Water Act 1974, Under Section 24 of The Air Act 1981 and Under Section 10 of EP Act 1986)

1 Industry Details Hi-Choice Proceors Pvt.Ltd,

Outward No: 59039-02/08/2024

Email : PLOT NO:264-265 ,
hichoice.acc@gmail.com PLOT NO.264-265,G.I.D.C., SACHIN,,
SURAT - 394230
Telephone : DIST : Surat, TAL : Chorasi , SIDC : Sachin
0261 3295237

Inspection Id : 812785 (H.O.Reference) Ro Name : Surat

2 Type / Scale / Sector / Status : RED / MEDIUM / Yarn / Textile processing involving any effluent/emission generating processes including bleaching, dyeing, printing and colouring / In Operation

3 Inspection Dt & Time : 27/07/2024 13:15 / Air , Water , Hazd Person Contacted : Shivkumar Sharma - Manager

4 Env Audit Detail : Sch : 2 , Eco System Resource Management Pvt. Ltd. , Year : 2017 , On Dt :

Commissioned Dt : 01/10/2016 Production Start Dt : 16/09/1994 Applicability of CRZ Rules : No

5 Water Consumption in Kilo Lts Per Day Ind : 1078.000 Dom : 20.000 Borewells: 0

6 Waste Water generation / Discharge (klpd) : Ind : 900.000 Dom : 18.000 Tubewells: 0

7 Consumer No.(Electric Meter): Source of Water Supply: Sachin Notified Area Authority

8 Disposal Mode of Industrial / Domestic : Common E.T.P / Septic Tank

9 Discharge Pt / Final Receiving Body (Ultimate): Send to CETP of M/s. Sachin Infra Environment Ltd. / Send to CETP of M/s. Sachin Infra Environment Ltd.

10 Status of water consent Under the Water Act,1974: AWH-132082-31/12/2028 Last Inward:290893-01/12/2023[GRT]

11 Effluent Treatment plant (ETP) : Units, if provided and status :

ETP Details : P-Chemical Dousing Tank,P-Collection Tank,P-Equalization Tank,P-Oil-Grease Trap,Primary

12 Whether Industry is a member of CETP ? Sachin Enviro Infra Ltd., Sachin

13 Boilers=1 , DG Sets=5 , Flue Gas =7, Process =0 , ETP Cap = 242 , Capacity of All = Not Applicable

APCM Details : Alkali Scrubber,E.S.P,Multi Cyclone ,Teema Cyclone Seperator

Fuel Used : Coal,ldo

Stack Attached to : Boiler+T.F.H,D.G. Sets,Fuel Heater(Thermic)

14 TSDF Name : Bharuch Enviro Infrastructure Ltd is -Dahej[40137]

15 Lab Charges Pending : Rs. 20785.00 Water Cess Charges Pending : NIL

16 Last Env. Form V : 2023-2024 Water Cess Return : 2017-2018 HW Monthly Return : 2024-06

17 Last 3 Legal Action :

Insp Dt	Act	Leg Dt	For	Insp ID	IR-Leg	Type	Out No
22/08/2020	NOT	21/10/2020	EPA,,	576812	NOT	AUD	570851
26/07/2018	SCN	05/09/2018	,	489571	SCN	AIA	467849
10/05/2016	SCN	31/08/2016	..	388964	SCN	ROU	368027

Monthly Patrak Data : Last Return : 202406 HAZD Waste Disposal : 0.000 (0 Trucks)

Electricity Units Consumed in month	Water Consumed in month	Effluent Discharged in month
Production - 351320, ETP - 0, APCM - 0	Meter Reading - 0, Kilo Litre - 30288	Meter Reading - 0, Kilo Litre - 24834

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1/6 (Through XGN)



Gujarat Pollution Control Board

PCB Id: 20790

(Inspection Report) - Air, Water, Hazardous

(Under Section 23 of The Water Act 1974, Under Section 24 of The Air Act 1981 and Under Section 10 of EP Act 1986)

18

One Time Updatons

e	-	Electric Company Name (Power Supply)	---	
o	-	Production since (Date) or Proposed	16/09/1994	
p	-	On East Direction of the location of the Company	Plot No.: 262	
p	-	On West Direction of the location of the Company	Plot No.: 266	
p	-	On North Direction of the location of the Company	Plot No.:8110 & 8111	
p	-	On South Direction of the location of the Company	Open Road	
o	-	Air - Water - Hazd ACTs Applicability ?	Air, Water, Haz	
g	-	Nos of Stacks (Flue Gas & Process)	0, 0	
h	-	Regd with T.S.D.F	BED-Bharuch Enviro Infrastructure Ltd is -Dahej [40137]	
i	-	Recyclable Hazd Waste Disposal to	O/s State	
k	-	Recycler Registration Valid ??	N.A	
f	-	Display Board Provided at the Entrance ?	Yes	
l	-	CETP Name	SEI-Sachin Enviro Infra Ltd., Sachin (SUR-21204)	
j	-	Name & Address of MAIN Re-Cycler	-----	
m	-	W.W.G Treatment thru Pri / Sec / Tertiary / N.A :	Primary	
n	-	Nos of Flow-Meters - W.C / W.W.G / ETP =	0, 0, 0	
d	-	Is Industry ZERO DISCHARGE Catg (If Yes, HOW ?)	No.	

General Observation

a	-	R.O File No	SRT-368 (ID:20790)	
a	-	Is the Industry in Operation ??	Yes	
b	-	Industry Operating without CCA	No.	
c	-	Has Production exceeded (last 3 MTHs) than CCA-Qty	No.	
d	-	Any products-NOT in CCA, manufactured-Last 3 MTHs	No.	
e	-	Foul Odour/Fugitive Emission/Bye Pass in Premises ??	No.	
f	-	Industry Name CHANGED in recent times ??	No.	
g	-	Has Regn with CETP or TSDF expired ??	No.	
h	-	Seperate Energy Meter for A.P.C.M ?	N.A	
h	-	Provision of any STAND-BY Pump ??	N.A	

Air Related

a	-	Fuel Type confirmitive with CCA ?	Yes	
b	-	Av. Fuel Consumption EXCEEDING CCA limits	No.	
c	-	APC Measures confirmitive with CCA conditions ??	Yes	
d	-	ALL APCMs are in operation	Yes	
e	-	SMF availability	Provided	
f	-	Thick Smoke observed in Flue Gas/Processes ??	No.	
g	-	ph of Scrubbing Media as per requirement ??	Yes	
h	-	Ultimate Disposal of Scrubbing Media	ETP	
i	-	Nos of Samples : Stack & Ambient	01, 0	

GEM

18	-	Where Authorization Under BMW Rules 2016 obtained ? Provide Authorization No. / Date	Yes	N.A.
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Haz Waste Related

a	-	Haz waste Catg confirmitive with CCA	Yes	
b	-	H.W generation exceeding CCA limits	No.	
c	-	Collection, Storage, Treatmnt, Disposal Facility Adequate ??	Yes	

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Gujarat Pollution Control Board

PCB Id: 20790

(Inspection Report) - Air, Water, Hazardous

(Under Section 23 of The Water Act 1974, Under Section 24 of The Air Act 1981 and Under Section 10 of EP Act 1986)

d	- Reusing or Recycling of Haz Waste by Industry ?	No	
e	- LogBook / XGN Manifests / Disposal Records TALLYING ??	Partially	
f	- Stock of Haz-Waste @ premises/Whether EXCESS ?	---	
g	- Recycler/ Actual user has valid Authorization under rules 6 or 9 of HOWR-2016?	Yes	N.A.
h	- Installed capacity of the plant based on machinery installed (Capacity of Machine, No. of Batch/Day, Annual Capacity)	---	
i	- Technical capability and equipment complying with the SOP/Guideline?	Yes	N.A.
j	- Is unit complying the conditions gives in SOP/Guidelines?	Yes	N.A.
k	- Facility is adequate for the applied process	Yes	N.A.
l	- Passbook is maintained?	Yes	N.A.
m	- Details of PLL, if applicable	---	
n	- Details of safety specs provided by the facility	---	
o	- Separate storage area for Haz. Waste for the utilization or generation from the process is provided?	Yes	N.A.
p	- Quantity of Hazardous waste procured as per CCA?	Yes	N.A.

Water Parameter

b	- Source of Water Supply	Sachin Notified Area Authority	
c	- W.W.G is EXCEEDING the CCA Limits	No.	
d	- W.W Disposal as per the Consent Conditions ?	Yes	
e	- Was the ETP in operation ?	Yes	
f	- Treatment System ADEQUATE to handle existing effluent	Adequate	
g	- Did u observe ANY ILLEGAL Discharge ??	No.	
h	- Nos of Samples collected	01	

Remarks :

Site Observations during Inspection , PCB-ID: (20790)

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Gujarat Pollution Control Board

(Inspection Report) - Air, Water, Hazardous

PCB Id: 20790

(Under Section 23 of The Water Act 1974, Under Section 24 of The Air Act 1981 and Under Section 10 of EP Act 1986)

Inspection Crux:

Water Observation:

Air Observation:

Hazard Observation:

General Observation:

This unit is inspected with reference to unit head Surat mail date: 25-07-2024 regarding regarding, Hon~ble National Green Tribunal, WZB, Pune vide order dated 31-05-2024 passed in Letter complaint dated 01-05-2024 (LP. No. 51/2024(WZ), registered as O. A. No. 142/2024(WZ) of Dakshin Gujarat Kamdar Parishad against Hi-Choice Proceors Pvt.Ltd. Detailed inspection report is attached herewith as doc file. [4727]-01/08/2024 ~ RO Comments/Reply :Based on IR and AR, no any violations are noticed...-02/08/2024

I recommend : a. Keep on Records + Notings

W.C Notings: -----[4707-AEE]~

Specific Instructions given to Industry at the time of visit , for Pt to Pt Compliance

1. છેલ્લા 03 માસના ઉત્પાદન, પાણી વપરાશ, વેસ્ટ વોટર જનરેશન, ડિસ્ચાર્જ, ફ્યુલ વપરાશ અને Hazardous વેસ્ટ જનરેશન, સ્ટોક તથા ડિસ્પોઝલની માહિતી રજૂ કરવી.

Compliance Observed in this Inspections.

Instructions in Previous Visits and Reply	Insp Det	Instruction Status
1. છેલ્લા 03 માસના ઉત્પાદન, પાણી વપરાશ, વેસ્ટ વોટર જનરેશન, ડિસ્ચાર્જ, રીયુઝ, ફ્યુલ વપરાશ અને Hazardous વેસ્ટ જનરેશન, સ્ટોક તથા ડિસ્પોઝલની માહિતી રજૂ કરવી.; We have submitted all required details for last Three months a in Extra Documents for your ready reference. (29/07/2024)	762139(02/12/23)	---



Gujarat Pollution Control Board

PCB Id: 20790 21

(Inspection Report) - Air, Water, Hazardous

(Under Section 23 of The Water Act 1974, Under Section 24 of The Air Act 1981 and Under Section 10 of EP Act 1986)

Annexure Details - Air, Stack, Hazardous Waste & Samples PCB-ID: (20790)

A Sample Details

Sr	Act	Ph/Temp/Air Sampled	Time	Type	Sampling Point	Col-Cond
1	A-3	pm: 498 lit., so2: 58.8 lit. & nox : 1472 ml / 30-ambient	1330-1400	REP	from common stack attached to boiler & tfh through apcm ~	24/8860
2	W-11	@ 7 to 8 on ph strip / 32	1320-1320	REP	from final outlet of industry ~	Light Brownish

B Process Stacks

C Flue gases Stacks

Sr	Stack attached to	Mts	Remark	SMF	APCM	Fuel	Consp-Unit	Insp Remk
1	D.G. Sets	10	Capacity : 200 KVA (Stand by)	N.A	N.A	ldo	LDO - 30 Liters/Hr	DGS is found not in operation
2	D.G. Sets	10	Capacity : 200 KVA (Stand by)	N.A	N.A	ldo	LDO - 30 Liters/Hr	
3	D.G. Sets	10	Capacity : 175KVA (Stand by)	N.A	N.A	ldo	25 Litres?Hour	
4	D.G. Sets	10	Capacity:350 KVA (Stand by)	N.A	N.A	ldo	LDO - 45 Liters/Hr	
5	D.G. Sets	10	Capacity:350 KVA (Stand by)	N.A	N.A	ldo	LDO - 45 Liters/Hr	
6	Boiler+T.F.H	37	Boiler: 8 TPH(APCM: TCS+ESP +ASC)+TFH-2000U (APCM: MCS+ESP +ASC)	YES	ASC,ESP,TCS	Coal	Coal-41MTD OR Lignite-69MTD OR Agro Waste-73MTD	APCM found in operation
7	Fuel Heater (Thermic)	0	Capacity: 2000 U (Common Stack)	YES	ASC,ESP,MUL	Coal	Coal-15MTD OR Lignite-21MTD OR Agro Waste-29MTD	

D Details about Hazardous Waste Management :

Sr	Source of Hazardous Waste	Catg	Qty/Year	HW Disposal Management
1	Chemical sludge from waste water treatment	I -35.3	0.400-M.T	COL,DSS,DEC,STO,TRA
2	Used or Spent Oil	I -5.1	1.547-M.T	COL,DEC,CYC,STO,TRA
3	Empty barrels/containers/liners contaminated with hazardous chemicals /wastes	I -33.1	8.000-M.T	COL,DCO,DEC,STO,TRA

E Products :

Sr	Product Name	NOC Qty	CCA Qty	Applied Qty	Inspection Remark
1	DYED PRINTED MAN-MADE FABRICS	0.000	0.000 - MTS	0.000	Kindly remove it from product list.
2	dyeing & printing of gray cloth	2400000.000	2400000.000 - MTS	2400000.000	80,000 Meters/Day.

F Raw material :

Sr	Raw Material Name	Capacity - Unit / Month
1	auxiliaries	24.000 - M.T
2	detergent	4.800 - M.T
3	dyes	2.640 - M.T
4	finishing	3.120 - M.T
5	gray cloth	2760000.000 - MTS
6	hydro	1.440 - M.T
7	oxalic acid	1.920 - M.T
8	print gum	7.200 - M.T

G Water Consumption & Generation Break up

02/08/2024

5/6 (Through XGN)



Gujarat Pollution Control Board

PCB Id: 20790 22

(Inspection Report) - Air, Water, Hazardous

(Under Section 23 of The Water Act 1974, Under Section 24 of The Air Act 1981 and Under Section 10 of EP Act 1986)

Sr	Water Code (Qty in klpd - Kilo Ltr per Day)	WC : 1098.000	WWG : 918.000	Water Source	Remark
1	Domestic Purpose	20.000	18.000	SIDC	Source: Sachin Notified Area Authority
2	Mnfg Process	1034.000	870.000	SIDC	1034 KL/Day Fresh + 6 KL/Day RO Reject Water is used
3	Others	30.000	0.000	SIDC	Used in to R.O. Plant. RO Permeate water - 24 KLD + RO Reject water - 6 KLD
4	Wash Water	14.000	30.000	SIDC	Also used in Alkali Scrubber and about 16 KL/Day of Recycle water from Boiler blow down is used

H Solid Waste

Inspection Team : MR. BHAVESHGIRI CHANDUGIRI GOSAI - MR. CHETANKUMAR CHHAGANBHAI HADIA

I hereby affirm, that all the PDF, Data mentioned above, fees paid has been checked & certified.

Signature By(MR. BHAVESHGIRI CHANDUGIRI GOSAI)



ANALYSIS REPORT **29** AIR
TYPE : Stack-Flue Gas

23
Gujarat Pollution Control Board
Surat
Plot No. 11-12/2,3
GIDC - Pandesara
Surat - 394221
Tele:(0261) 2442696

Sample ID:451401 - Analysis Completion:30/07/2024

Yarn / Textile processing involving any effluent/emission generating processes including bleaching, dyeing, printing and colouring / LAB
Inward : 51875

1. Name & : Hi-Choice Procesors Pvt.Ltd, - 20790
2. Address of the Unit : 264-265, ,PLOT NO.264-265,G.I.D.C.,,SACHIN,
SURAT - 394230,Taluka : Chorasi, District : Surat, GIDC : Sachin
3. Nature of Sample : REP-Representative/Grab , (Insp Type : ROU-Routine Visit)
4. Sample Collected By : MR. BHAVESHGIRI CHANDUGIRI GOS
5. Date & Time of Collection & Receipt : 27/07/2024, (1330 to 1400)
6. Date of Start & Completion of Analysis : 29/07/2024 & 30/07/2024
7. Sampling Point : From common stack attached to Boiler & TFH through APCM ~
8. Fuel : Coal
9. APCM : Boiler: TCS+ESP+A.S., TFH: MCS+ESP+A.S.
10. Thimble & Weight (gm) : 24/8860
11. Temperature on Collection : 30-Ambient & Volume-Absord Media : 50 ml for SO₂ & 25 ml for NO_x
12. Volume-Gas Passed : PM: 498 lit., SO₂: 58.8 lit. & NO_x : 1472 ml
13. Parameters : 3 & Oper Time(Min) : 30 minutes

Sr	Parameter	Unit	Test Method	Range of Testing	Result
1	PM-Stack	MG/NM3	IS: 11255 (Part – 1), 1985 (Reaffirmed 1999)	1 – 5000 mg/NM3	111
2	SO ₂ -Stack (PPM)	PPM	IS: 11255 (Part – 2), 1985 (Reaffirmed 2009)	5 – 500 mg/NM3	12.73
3	NO _x -Stack	PPM	IS:11255(Part-7), 2005	5 – 500 mg/NM3	6.66

Laboratory Remarks : Freeze By:445-lab_445 Dt.: 31/07/2024


J.D.OZA, Lab Head

Field Observation :



ANALYSIS REPORT FOR
WATER / WASTE WATER SAMPLE **30**

Gujarat Pollution Control Board, Surat
Plot No. 11-12/2,3
GIDC - Pandesara
Surat - 394221
Tele:(0261) 2442696

Sample ID:451400 - Analysis Completion:02/08/2024

Yarn / Textile processing involving any effluent/emission generating processes including bleaching, dyeing, printing and colouring / LAB
Inward : 51867

TEST REPORT

Test Report No. : 51867

Date: 02/08/2024

1. Name of the Customer : Hi-Choice Processors Pvt.Ltd, - 20790
2. Address : 264-265, ,PLOT NO.264-265,G.I.D.C.,,SACHIN, SURAT-394230, Taluka : Chorasi, District : Surat, GIDC : Sachin
3. Nature of Sample : REP-Representative/Grab, (Insp Type : ROU-Routine Visit)
4. Sample Collected By : MR. BHAVESHGIRI CHANDUGIRI GOS
5. Quantity of Sample Received : @ 5 Ltr
6. Code No. of the Sample : 451400
7. Date & Time of Collection & Inwarding : 27/07/2024 , (1320 to 1320) & 29/07/2024
8. Date of Start & Completion of Analysis : 29/07/2024 & 02/08/2024
9. Sampling Point : From Final outlet of Industry ~
10. Flow Details (Remarks) : Yes
11. Mode of Disposal : Into CETP-SIEL through u/g pipeline
12. Ultimate Receiving Body : Send to CETP of M/s. Sachin Infra Environment Ltd.
13. Temperature on Collection : 32 & pH Range on pH Strip :@ 7 to 8 on pH strip
14. Carboys Nos for : Barcode & Color & Appearance :Light Brownish
15. Water Consumption & W.W.G (KLPD) : Ind :1078.000 , Dom :20.000 & Ind :900.000 , Dom :18.000

Sr	Parameter	Unit	Test Method	Range of Testing	Result
1	Temperature	Centigrade	IS: 3025 (Part – 9) – 1984(Reaffirmed 2006)	Ambient oC - 60 oC	32
2	pH	pH Units	4500 H+ B APHA Standard Methods 23rd edi.2017	1 – 14 pH value As or	7.64
3	Colour	Pt.Co.Sc.	2120 B APHA Standard Methods 23rd edi. 2017	2 - to 99 Hazen & 1-50	30
4	Total Dissolved Solids	mg/l	Gravimetric method. (2540 C APHA Standard Method	10 – 200000 mg/L	1542
5	Suspended Solids	mg/l	Gravimetric method. (2540 D APHA Standard Method	2 – 10000 mg/L	116
6	Chloride	mg/l	Argentometric method. (4500 Cl ⁻ B APHA Standard M	1 - 50000 mg/l	375
7	Sulphate	mg/l	APHA(23rd edi) 4500 SO ₄ E	2-40mg/l	180
8	Chemical Oxygen Demand	mg/l	APHA (23rd Edition)- 5220 B Open Reflux Method-2(5.0- 50000 mg/l	720
9	Oil & Grease	mg/l	Liquid – Liquid Partition Gravimetric method. (5520 B	01 – 1000 mg/l	5.6
10	Phenolic Compounds	mg/l	4 Amino Antipyrine method without Chloroform Extra	0.1 – 50 mg/l	0.44
11	B.O.D (3 Days 27oC)	mg/l	3 – Day BOD test. (IS 3025 (Part 44) 1993 Reaffirme	05–50000 mg/l	220

Laboratory Remarks : Freeze By:445-lab_445 Dt.: 02/08/2024


J.D.OZA, Lab Head

Field Observation :

Note : 1. * - These parameters are NOT covered under the scope of NABL.

- The results refer only to the tested samples and applicable parameters. Endorsement of products is neither inferred nor implied.
- Samples will be destroyed after 10 days from the date of issue of test report unless otherwise specified.
- This report is not to be reproduced wholly or in part or used in any advertising media without the permission of the Board in writing.
- The Board is not responsible for the authenticity for the samples not collected by the Board's officials.
- Total liability of our laboratory is limited to the invoiced amount. Any dispute arising out of this report is subject to Gujarat Jurisdiction only.
- Permissible Limits: as per Schedule VI of EPA Rules, 1986 as ammended by Second and Third ammendment 1993 for Effluents
- Physicochemical and microbiological parameters, Std.Methods for Water and Waste Water- 23rd Edition by APHA.
- Bioassay test (for toxicity) -IS:6582:Part-2:2001; Reaffirmed 2007.